

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE SEVENTEENTH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 28110 OF 2016**

**Between:**

B.Suneel Babu, S/o. Late B. Gopala Swamy, Aged about 58 years, Occ. In charge Superintend, APSCRIC, HACA Bhavan, 1st Floor, Opp Public Gardens, Hyderabad

**...PETITIONER**

**AND**

1. The A.P. State Cooperative Rural Irrigation Corporation Ltd., 5-10-193, HACA Bhavan, 1st Floor, Opp Public Gardens, Hyderabad represented by its Managing Director.
2. The State of A.P, Rep. by its Principal Secretary, Agriculture and Cooperative Department, A.P. Secretariat Buildings, Hyderabad.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ in the nature of Mandamus or any other appropriate writ, order or direction, by declaring No.E1/RIC/Superannuation/2016/651,dated. 08-08-2016, retirement notice as illegal arbitrary and unconstitutional being violative of Article 14 & 16 of constitution of India apart from contrary to the provisions of Act 4 of 2014, dt.27-06-2014 and rule 28(6) of A.P Co-operative Societies Rules 1964 and consequently direct the respondents to continue the petitioner upto 60 years of age, as otherwise the petitioner will be put to heavy and irreparable loss.

**I.A. NO: 1 OF 2016(WPMP. NO: 34823 OF 2016)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to continue the petitioner in service in accordance with Act 4 of 2014, i.e. till he attains the age of superannuation i.e. 60 years, by suspending the

proceedings bearing No No.E1/RIC/Superannuation/2016/651,dated. 08-08-2016,  
pending final disposal of the main writ petition as otherwise the petitioner will be  
put to heavy and irreparable loss.

**Counsel for the Petitioner: SRI D.SESHASAYANA REDDY**  
**Counsel for the Respondent No.2: GP FOR COOPERATION**  
**Counsel for the Respondent No.1: --**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.28110 of 2016**

**ORDER:** (Per the Hon'ble Sri Justice J.Sreenivas Rao)

When the matter is taken up for consideration, there is no representation on behalf of the petitioner.

2. This Writ Petition is filed by the petitioner questioning the proceedings bearing No.E1/RIC/Superannuation/2016/651, dated 08.08.2016 issued by respondent No.1 seeking continuation in the service upto 68 years.

3. By virtue of efflux of time, the cause in the Writ Petition does not survive. Hence, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed.

There shall be no order as to costs.

SD/- P. PADMANABHA REDDY  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI D.SESHASAYANA REDDY, Advocate [OPUC]
2. Two CCs to GP FOR COOPERATION, High Court for the State of Telangana, at Hyderabad. [OUT]
3. Two CD Copies

PSK.  
GJP

PA

**HIGH COURT**

**DATED:17/12/2024**

**ORDER**

**WP.No.28110 of 2016**



**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS WITHOUT COSTS**

PA  
27/12/24  
6 copies.